

To, The Registrar General of Tribunal,
Hon'ble National Green Tribunal,
New Delhi

विषय:- Original Application No. 143/ 2025 Residents Welfare Association & Ors. Versus Uttar Pradesh Pollution Control Board & Ors. (Illegally cut 110-115, at least 15 years old trees to carry out the commercial activity in that green belt sector-99, Noida के सम्बन्ध में।

आवासीय कल्याण समिति, सैक्टर-99, नौएडा द्वारा माननीय एन0जी0टी0, दिल्ली के समक्ष सैक्टर-99 की ग्रीन बेल्ट में वाणिज्यिक गतिविधि के लिये लगभग 15 साल पुराने 110-115 संख्यक पेड़ काटे जाने की वाद संख्या- 143/2025 में शिकायत की गयी है। जिसमें मा0 एन0जी0टी0, दिल्ली द्वारा दिनांक 08/04/2025 को बिन्दुवार निम्न आदेश पारित किये गये हैं:-

- 1) In this original application, the Residents Welfare Association, Sector-99, Noida, Uttar Pradesh has made a complaint that there was a green belt in sector-99, Noida in district of Gautam Budh Nagar, Uttar Pradesh. It is alleged that the respondent no. 7 & 8 along with their associates have illegally cut 110-115 at least 15 years old trees to carry out the commercial activity in that green belt. It is also the allegation of the applicant that though the complaints were made to different authorities, till now no action has been taken.
- 2) Learned Counsel for the applicant doing the hearing has referred to the photographs Filed as ensure Annexure-I (Colly) Page 45 onwards, but in these photographs though some construction activity is reflected but there is no *prima facie* sign of felling of trees. In respect of green belt also no definite document could be pointed out, but the submission of counsel for the applicant is that if the spot inspection is done, the correct position will be revealed. Counsel for the applicant has also pointed out the complaint dated 03.01.2025 made to the CEO, Noida and has submitted that no action on the said complaint has been taken.
- 3) Having heard the learned counsel for the applicant and on the perusal of the record, we find that if an allegation of raising construction on the green belt is made and it is alleged that in that process the trees have been cut, then the factual position at the ground level is required to be ascertained and if the allegation is correct, the appropriate punitive and remedial action is required to be taken.
- 4) Hence, at this stage we form a Joint Committee comprising the (i) representative of the CEO, Noida (ii) DFO, Gautam Budh Nagar and (iii) District Magistrate, Gautam Budh Nagar. District Magistrate, Gautam Budh Nagar will act as the coordinating agency.
- 5) The Committee will visit the site, ascertain the truthfulness of the allegations made by the applicant and if the allegations are found correct, the committee will ensure appropriate punitive and remedial measures.
- 6) Let this exercise be completed by the committee within a period of three months from today and an action taken report be submitted before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in immediately thereafter. If it is found necessary the matter will be listed before the Tribunal for Consideration.
- 7) OA is accordingly disposed of.

उपरोक्त मा0 एन0जी0टी0, दिल्ली द्वारा दिनांक 08/04/2025 को पारित आदेशों के क्रम में एक संयुक्त समिति गठित की गयी जिसमें निम्न सदस्यों को नामित किया गया है:-

- 1) मुख्य कार्यपालक अधिकारी, नौएडा के प्रतिनिधि।
- 2) प्रभागीय वनाधिकारी, गौतमबुद्धनगर
- 3) जिलाधिकारी, गौतमबुद्धनगर

मा0 एन0जी0टी0, दिल्ली द्वारा समिति को स्थल निरीक्षण कर वादी द्वारा की गई शिकायतों की सत्यता की जाँच किये जाने हेतु निर्देश दिये गये। इस क्रम में दिनांक 20.05.2025 को समिति द्वारा संयुक्त निरीक्षण किया गया जिसमें अपर मुख्य कार्यपालक अधिकारी (वी0टी0) महोदया, नौएडा प्रभागीय वनाधिकारी, गौतमबुद्धनगर, अपर जिलाधिकारी (वित्त एवं राजस्व) गौतमबुद्धनगर, निदेशक (उद्यान) समस्त स्टाफ के साथ सैक्टर-99 की आवासीय कल्याण समिति के पदाधिकारीगण एवं मैसर्स गौतम बुद्ध ट्रस्ट के आवंटी उपस्थित रहे (फोटोग्राफ्स संलग्न)।

जाँच में पाया गया है कि आवासीय कल्याण समिति, सैक्टर-99, नौएडा द्वारा जिस भूमि को ग्रीन बेल्ट बताया जा रहा है वह स्थल नौएडा प्राधिकरण के मास्टर ले-आउट प्लान में धार्मिक स्थल के रूप में चिन्हित है (मानचित्र प्रतिलिपि संलग्न) एवं यह स्थल मैसर्स गौतम बुद्ध स्ट्रट, सी-35 सैक्टर-50, नौएडा को आवंटित की गई है एवं उक्त स्थल पर मैसर्स गौतमबुद्ध स्ट्रट द्वारा चारो तरफ बाउण्ड्रीवाल का निर्माण किया गया है एवं उक्त स्थल पर मैसर्स गौतमबुद्ध स्ट्रट द्वारा चारो तरफ बाउण्ड्रीवाल का निर्माण किया गया है स्थल पर पेड़ काटे जाने के साक्ष्य नहीं प्राप्त हुए। प्रभागीय वनाधिकारी, गौतमबुद्धनगर वन प्रभाग के पत्रांक 5700/35-5 दिनांक 20.05.2025 द्वारा क्षेत्रीय वनाधिकारी, दादरी को प्रश्नगत स्थल की सघन जाँच हेतु निर्देशित किया गया। क्षेत्रीय वनाधिकारी, दादरी के पत्रांक 1230/35-5 दिनांक 23.05.25 द्वारा प्रेषित जाँच आख्या (संलग्न) के अनुसार भी प्रश्नगत स्थल पर पौधो के नष्ट होने के साक्ष्य प्राप्त नहीं हुए।

आख्या सादर सूचनार्थ प्रस्तुत है।

23/6/25
प्रभागीय वनाधिकारी,
गौतमबुद्धनगर वन प्रभाग,
गौतमबुद्धनगर।

24/6/25
अपर जिलाधिकारी
(वित्त एवं राजस्व)
गौतमबुद्धनगर।

24/6/25
अपर मुख्य कार्यपालक अधिकारी
(वी0टी0)
नौएडा अथोरिटी।

Item No. 03

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 143/2025

Residents Welfare Association & Ors.

Applicant(s)

Versus

Uttar Pradesh Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 08.04.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Kawalpreet Singh, Mr. Jai Subhash Thakur, Mr. Dinesh Kumar
Maduriya, Mr. Dinesh Kumar Sharma & Mr. Manish Malik, Advocates

ORDER

1. In this original application, the Resident Welfare Association, Sector 99, Noida, Uttar Pradesh has made a complaint that there was a green belt in Sector 99, Noida in district of Gautam Buddha Nagar, Uttar Pradesh. It is alleged that Respondent No. 7 & 8 along with their associates have illegally cut 110-115, at least 15 years old trees to carry out the commercial activity in that green belt. It is also the allegation of the applicant that through the complaints were made to different authorities, till now no action has been taken.
2. Learned counsel for the applicant during the hearing has referred to the photographs filed as Annexure - I (Colly) page 45 onwards, but in these photographs though some construction activity is reflected but there is no *prima facie* sign of felling of trees. In respect of green belt also no definite document could be pointed out, but the submission of counsel for the applicant is that if the spot inspection is done, the correct position will be revealed. Counsel for the applicant has also pointed out the complaint dated 03.01.2025 made to the CEO, Noida and has submitted that no action on the said complaint has been taken.

143

C/A

3. Having heard the learned counsel for the applicant and on the perusal of the record, we find that if an allegation of raising construction on the green belt is made and it is alleged that in that process the trees have been cut, then the factual position at the ground level is required to be ascertained and if the allegation is correct, then appropriate punitive and remedial action is required to be taken.

4. Hence, at this stage we form a Joint Committee comprising the (i) representative of the the GEO, Noida, (ii) DFO, Gautam Budh Nagar and (iii) District Magistrate, Gautam Budh Nagar. District Magistrate, Gautam Budh Nagar will act as the coordinating agency.

5. The committee will visit the site, ascertain the truthfulness of the allegations made by the applicant and if the allegations are found correct, the committee will ensure appropriate punitive and remedial measures.

6. Let this exercise be completed by the committee within a period of three months from today and an action taken report be submitted before the Registrar General of the Tribunal by e-mail at judicial-reg@goan immediately thereafter. If it is found necessary the matter will be listed before the Tribunal for consideration.

7. OA is accordingly disposed of.

Prakash Srivastava, JP

Dr. A. Senthil Vel, JM

April 8, 2025
Original Application No. 143/2025
AS.

नवीन ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन सैक्टर-6 नोएडा

पत्र सं० टीएच/विधि/2025/163
दिनांक 25-11-25

अति-महत्वपूर्ण/तत्काल

निदेशक (उद्यान)
नोएडा

विषय Original Application No. 143/2025 Residents Welfare Association & Ors. Versus Uttar Pradesh Pollution Control Board & Ors. के सम्बन्ध में।
(Illegally cut 110-115, at least 15 years old trees to carry out the commercial activity in that green belt sector 99 Noida से सम्बन्धित)

कृपया उपरोक्त विषयक प्रकरण में मा० एन०जी०टी०, दिल्ली द्वारा पारित आदेश दिनांक 06.04.2025 की प्रति मुख्य कार्यपालक अधिकारी महोदय की ई-मेल से प्राप्त हुई है। आदेश का सारवाचन भाग निम्नवत् है:-

3. Having heard the learned counsel for the applicant and on the perusal of the record, we find that if an allegation of raising construction on the green belt is made and it is alleged that in that process the trees have been cut, then the factual position at the ground level is required to be ascertained and if the allegation is correct, then appropriate punitive and remedial action is required to be taken.

4. Hence, at this stage we form a Joint Committee comprising the (i) representative of the the CEO, Noida, (ii) DFO, Gautam Budh Nagar and (iii) District Magistrate, Gautam Budh Nagar. District Magistrate, Gautam Budh Nagar will act as the coordinating agency.

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7. OA is accordingly disposed of.

उक्त आदेश अनुसार मा० न्यायालय द्वारा कमेटी का गठन किया गया है एवं 3 माह के अन्दर action taken report मा० न्यायालय की ई-मेल judicial-ngt@gov.in पर Submit करने के निर्देश दिए गये हैं।

यहाँ अवगत कराना है कि उक्त आदेश के अतिरिक्त कोई अन्य प्रपत्र/याचिका की प्रति विधि विभाग को प्राप्त नहीं हुई है।

अतः आपसे अनुरोध है कि मा० न्यायालय द्वारा पारित उक्त आदेश का अक्षरतः अनुपालन करने का कष्ट कर तथा कृत कार्यवाही से विधि विभाग को भी अवगत कराने का कष्ट करे।

सल्लग्नक: यथापरि

11/82
25/11/25

(एस०पी०सिंह)
विधि अधिकारी





NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Main Administrative Building

Sector-99, Noida

Distt. Gautambudh Nagar - 201301

INSTITUTIONAL DEPTT.

Provisional

Regd. No. OES-2010/28

No. NOIDA/Instt./2010/2240

Dated: 31-12-10

To,

M/s GAUTAMBUDH TRUST
C-35, SECTOR-50
NOIDA

Sub: Reservation Cum-Allotment Letter for Institutional Plot No-RS-1 Block-Nil Sector-99 NOIDA

Sir,

This Authority is pleased to reserve and allot the Plot No. RS-1 Block-Nil, Sector-99, measuring 1500 sq.mtr. for Religious Centre on lease hold basis for 90 years as per terms and conditions mentioned in the brochure of the scheme and as per details given below:-

A	Plot No	RS-1, Sector-99
B	Total Area of Plot	1500 Sqm.
C	Allotment Rate of Land	Rs. 7920.00
D	Location Charges 4%	Rs. 316.80
E	Total Allotment Rate	Rs. 8236.80.20
F	Total Premium of the allotted Plot	Rs. 1,23,55,200.00
G	Allotment Money @ 20% of the total Premium of the plot	Rs.24,71,040.00
H	Registration Money already deposited along with the application form	Rs. 17,16,000.00
I	Balance allotment money to be deposited (G-H)	Rs. 7,55,040.00
J	One Year Advance Lease Rent	Rs. 3,08,880.00
K	Balance Allotment Money & One Year advance Lease Rent to be deposited within 60 days from issue of this letter in any bank authorized by NOIDA i.e. By. 22.2.2011	Rs. 10,63,920.00
L	Balance 80% amount with interest @ 11% per annum will be payable in 16 half yearly installments. There shall be moratorium of 12 months from the date of allotment and only the interest @ 11% per annum compounded half yearly, accrued during the moratorium period, shall be payable in equal half yearly installments. After expiry of moratorium period, the balance 80% premium of the plot along with interest will be paid in 16 half yearly equal installments. In case of default in depositing the installments or any payment of installment, the NOIDA will have right to cancel the allotment.	Rs. 98,84,160.00

①

नवीन ओखला औद्योगिक विकास प्राधिकरण, नौएडा
कार्यालय परियोजना अभियन्ता सिविल निर्माण खण्ड-तृतीय
गंगा शोषण कम्प्लेक्स, सेक्टर-29, नौएडा, गौतमबुद्ध नगर (उ०प्र०)
कब्जा प्रमाण पत्र

पत्र संख्या/नौएडा/महा०प्र०/ (Institutional/26) /11

दिनांक 17-2-11

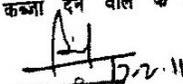
पंजीकरण संख्या

आबन्दी का नाम एवं पता
M/s. GAUTAM BUDH TRUST
Registered Office G-35 Sector 50
NARRA Tharaghat SEITLAR
Smt. Sushila Buxman w/o
Mr. Binu Buxman G-35
Sector 50

भूखण्ड संख्या..... R.S-1..... ब्लॉक संख्या..... -..... सेक्टर..... 99.....
भूखण्ड की स्थिति..... भूखण्ड का क्षेत्रफल वर्ग मी...... टिप्पणी.....
उत्तर..... As per Site 1500.00 Sqm..... As per site plan
दक्षिण..... -0-0-.....
पूर्व..... -0-0-.....
पश्चिम..... -0-0-.....
मैं / हम ने भूखण्ड संख्या..... R.S-1..... ब्लॉक संख्या..... सेक्टर..... 99.....
का कब्जा दिनांक 17-2-11 को लिया है।

मैं / हम भूखण्ड के आकार, क्षेत्रफल तथा निशानदेही से सहमत हैं/हैं तथा इस भूखण्ड पर किसी प्रकार का अतिक्रमण नहीं है।

कब्जा देने वाले के हस्ताक्षर


अवर अभियन्ता

सिविल निर्माण खण्ड (तृतीय)

नौएडा

पत्रांक संख्या नौएडा / पी. ई. III / 111306

- प्रतिलिपि :-
- 1 - भूखण्ड स्वामी
 - 2 - महा प्रबन्धक अखण्ड (सि.नि.आ.)
 - 3 - वरिष्ठ लेखाधिकारी () नौएडा
 - 4 - परियोजना अभियन्ता III () नौएडा
 - 5 - सहायक परियोजना अभि० /
 - 6 - अवर अभियन्ता

कब्जा प्राप्त करने वाले के हस्ताक्षर

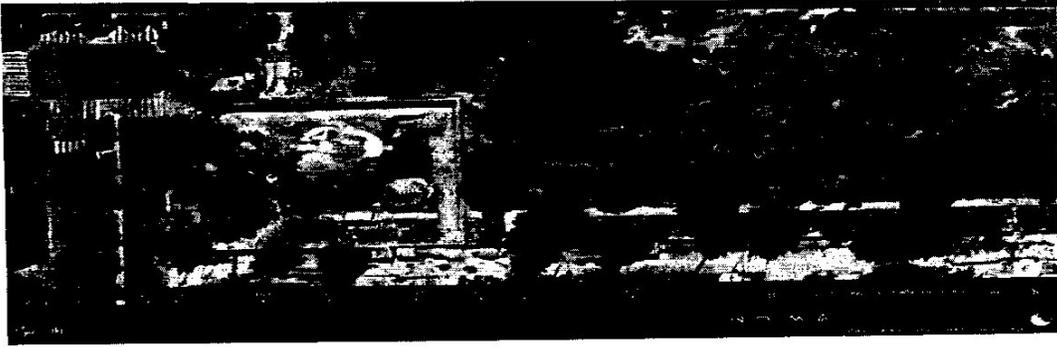


भूखण्ड स्वामी

S

दिनांक 17-2-11


अवर अभियन्ता
सिविल निर्माण खण्ड (तृतीय)
नौएडा



GEO Mapping Image from Google Earth Yr. 2025



GEO Mapping Image from Google Earth Yr. 2024



GEO Mapping Image from Google Earth Yr. 2023



GEO Mapping Image from Google Earth Yr. 2022

कार्यालय क्षेत्रीय वन अधिकारी दादरी ई-1 सैक्टर-1 नोएडा
पत्रांक 1230 / 35-5 दिनांक 23 / 05 / 2025

सेवा में

प्रभागीय वनाधिकारी

गौतमबुद्धनगर

विषय: सैक्टर-99 की जांच आख्या।

सन्दर्भ: आपका कार्यालय आदेश पत्रांक 5700 / 35-5 दिनांक 20.05.2025।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि अधोहस्ताक्षरी एवं समस्त टीम सदस्य द्वारा दिनांक 22.05.2025 को विवादित प्लॉट संख्या आर0एस0-1 सैक्टर-99 नोएडा की मौके पर जाकर स्थलीय जांच की गयी। जांच में पाया गया कि उक्त प्लॉट मैसर्स गौतमबुद्ध ट्रस्ट को आवंटित हुआ है। जिसके क्रम में मैसर्स गौतमबुद्ध ट्रस्ट द्वारा अपने आवंटित प्लॉट में बाउण्ड्रीवॉल का निर्माण कराया गया। शिकायत कर्ता द्वारा बताया गया कि उक्त प्लॉट में बहुत बड़ी संख्या में पौधे थे जिनको बाउण्ड्रीवॉल निर्माण हेतु नष्ट किया गया है। उक्त प्लॉट की जी0पी0एस0 रीडिंग ली गयी एवं गूगल अर्थ पर से पिछले वर्षों के फोटोग्राफ्स (संलग्नक) लिये गये जिनसे ऐसा प्रतीत होता है कि उक्त प्लॉट में कोई भी पौधा नहीं था और बाउण्ड्रीवॉल निर्माण में पौधों के नष्ट होने के कोई साक्ष्य प्राप्त नहीं हुये हैं।

अतः जांच आख्या सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक: उपरोक्तानुसार


महेन्द्रपाल
क्षेत्र सहायक


सिकन्दर फजल
वन रक्षक


शानि गौतम
वन दरोगा

भवदीय

(अनामिका)
क्षेत्रीय वन अधिकारी
दादरी

10ccy / A80 / PA.
23/5/25
23/5/25

12/2011

Help

Search

is History

6



12/2011

Luxury Leather & Furniture Care

28.543957 77.360316

Image © 2025 Maxar Technologies

Activate Win
Go to Settings ic

1985

Imagery Date: 12/14/2011 28°32'37.30" N 77°21'37.41" E elev



Windows



01/2015

Google Earth interface showing a satellite view of a site. The browser address bar displays: earth.google.com/web/search/28.542455+77.360216/@28.54380504,77.36053097,217.20427069a,162.99472918d,35y,17

Project name: **project** (Saved on this device)

Navigation: View Add Tools Help

Address: 77.360216

Historical Imagery: Jan 5, 2015

Map features: SIP ABE, Surajjha park, 28°32'38.3"N 77°21'37.1"E

Scale: 20 m, Camera: 299 m 28°32'

UI elements: Slideshow, 2D, Attribution, older-1/5/2015

08/2015

Google Earth X

earth.google.com/web/search/28.542455+77.360216/@28.5438994,77.36053901,217.05481164a,163.29361591d,35y,-125

project Saved on this device

View Add Tools Help

77.360216

Historical Imagery < Aug 26, 2015 > |

2013 2014 2015

Suraj jha park
सुरज जे एच ए. पार्क

28°32'38.3"N 77°21'37.1"E

20 m Camera: 299 m 28°32'

2D

ia attribution older-8/26/2015

4/2018

Google Earth X

earth.google.com/web/search/28.543957+77.360316/@28.54412575,77.36076368,215.64232548a,223.48935285d,35y,0h

project Saved on this device

View Add Tools Help

77.360316

Historical Imagery < Apr 5, 2018 > > |

2018 2019 2020 2021 2022 2023 2024 2025

Shah

Slideshow

40 m Camera: 439 m 28°32'

Suraj Jha park
सुरज जे. प्रसाद पार्क

28°32'38.3"N 77°21'37.1"E

Historical Imagery mode temporarily disables 3D buildings for optimal viewing.

older - 4/5/2018

11/2019



5/2020



5/2020

Luxury/leather & Furniture Care

28.543957 77.360316

Suraj jha park

Image © 2025 Maxar Technologies

Imagery Date: 5/29/2020

28°32'38.27" N 77°21'38.77" E elev

1985

Activate Windows
Go to Settings to

Windows

10/2023

Help

Search

is History

6



10/2023



28.543957 77.360316

Suraj jha park

Image © 2025 Airbus

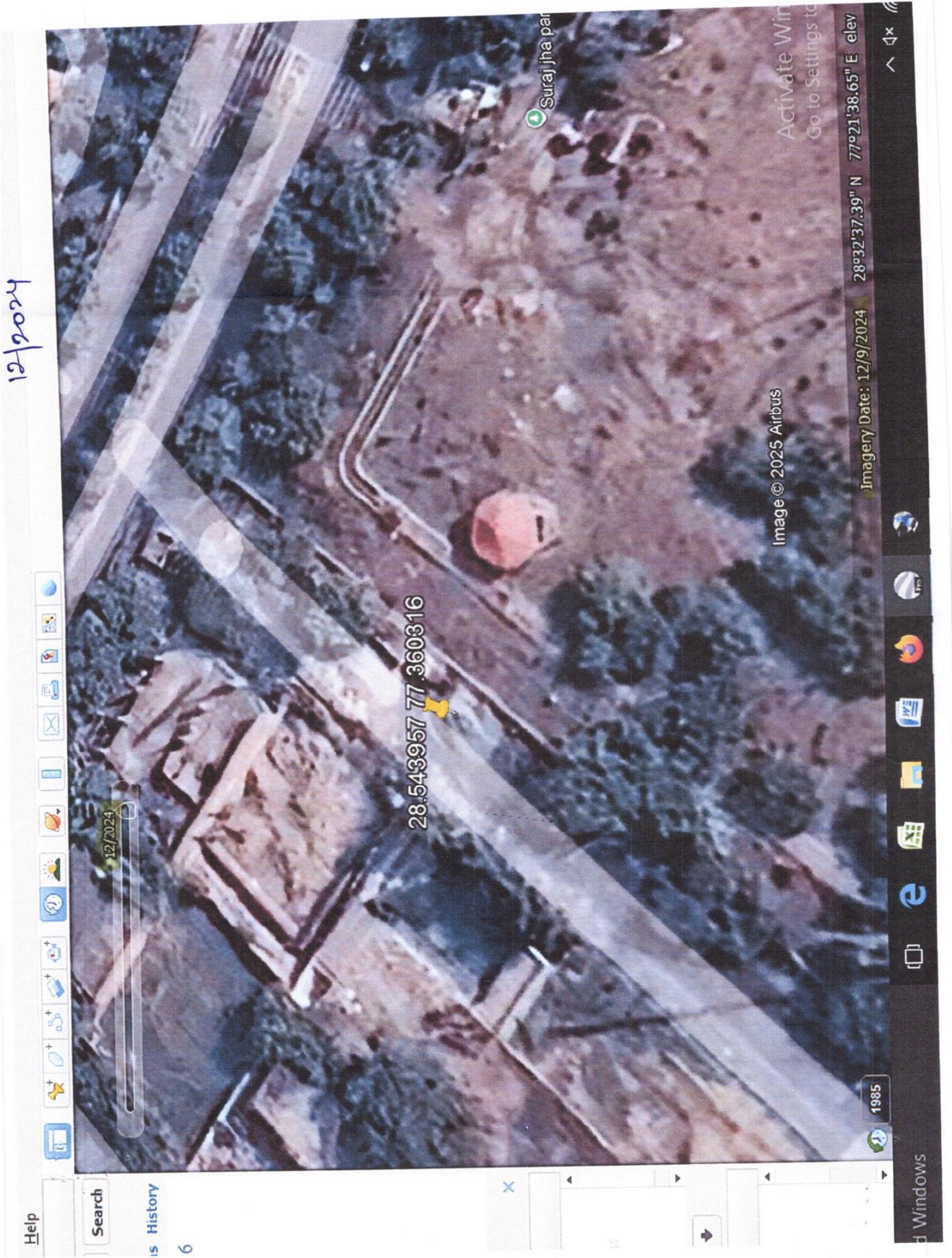
Activate Windows
Go to Settings to activate Windows.

Imagery Date: 10/15/2023 28°32'37.74" N 77°21'38.74" E elev

1985

Windows

12/9/2024



6/2025

Help

Search

is History

6



6/2025

28.543957 77.360316

Suraj Jha park

Image © 2025 Airbus

Imagery Date: 3/5/2025 28°32'37.45" N 77°21'41.55" E elev



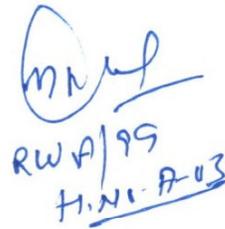
Windows



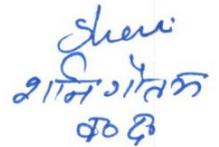
आज दिनांक 20-5-2025 को विवादित प्लॉट RS-1 सैं-99 नोटा की संयुक्त पांच वन विभाग गौतमबुद्धनगर, उद्यान विभाग प्राधिकरण नोटा एवं प्लॉट स्वामी व RWA सैं-99 नोटा द्वारा की गयी। प्लॉट निर्माण हेतु पौधों की क्षति की गणना की गयी। प्लॉट के पीछे ग्रीन बेल्ट में 16x16m का सैंपल प्लॉट बनाकर की गयी सैंपल प्लॉट में कच्ची के (0-1) व्यास की 24 पौधे खड़े हैं जिसके आधार पर विवादित प्लॉट में लगभग 150 पौधे होते हैं। गोंदपट प्लॉट में 13 कच्ची के पौधे खाय खड़े हैं।

संयुक्त पांच आदमी सूचनाएं एवं आवश्यक कार्रवाई हेतु उचित है।


राजू कुमार


RWA/99
H.N. A-03


HE


श्री गौतम
कठ

INSTITUTIONAL DEPTT.

Provisional
Regd. No. OES-2010/ 28
No. NOIDA/Instt./2010/ 2240
Dated : 31-12-10

To,
M/s GAUTAMBUDH TRUST
C-35, SECTOR-50
NOIDA

Sub : **Reservation Cum-Allotment Letter for Institutional Plot No-RS-1 Block-Nil Sector-99 NOIDA**

Sir,

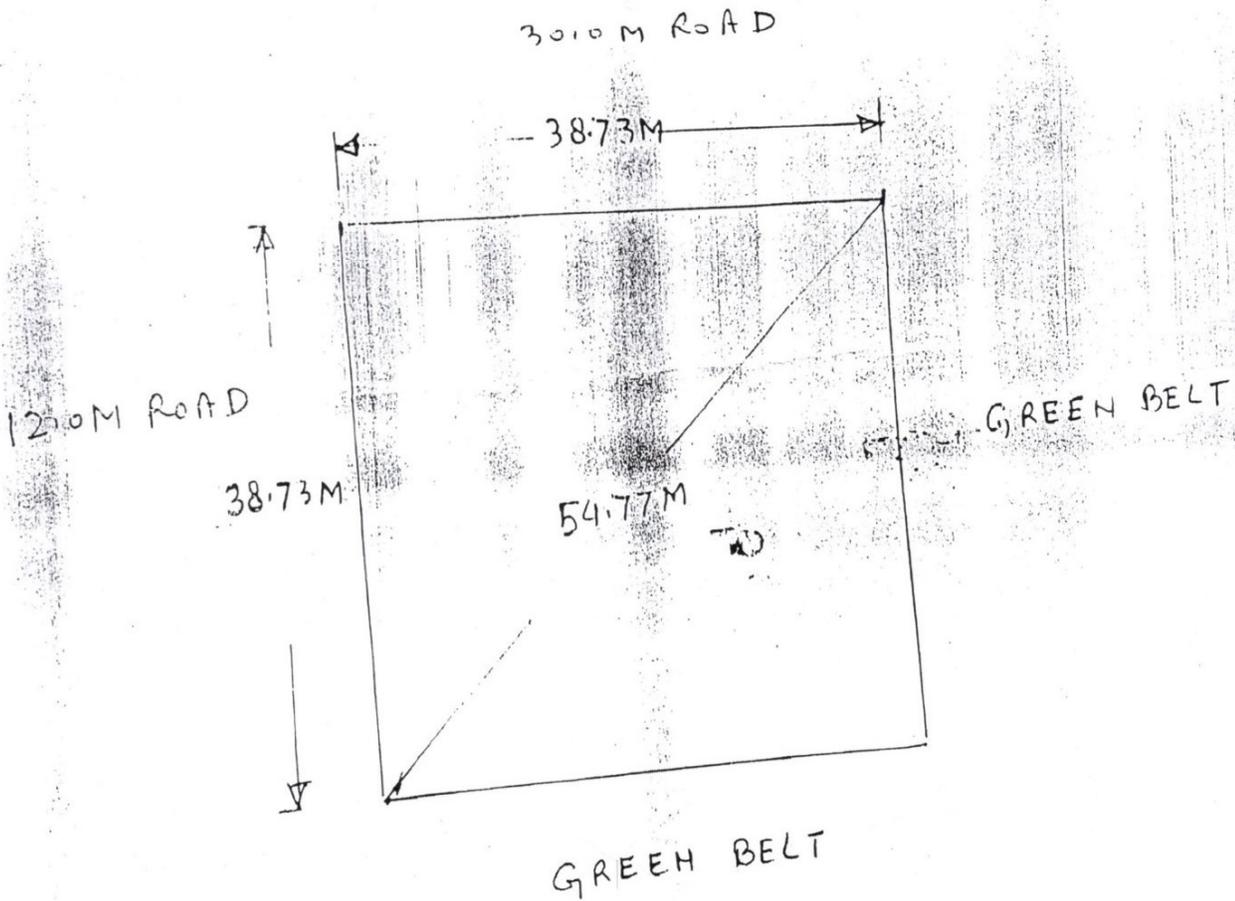
This Authority is pleased to reserve and allot the Plot No. RS-1 Block-Nil, Sector-99, measuring 1500 sq.mtr. for Religious Centre on lease hold basis for 90 years as per terms and conditions mentioned in the brochure of the scheme and as per details given below:-

A	Plot No	RS-1, Sector-99
B	Total Area of Plot	1500 Sqm.
C	Allotment Rate of Land	Rs. 7920.00
D	Location Charges 4%	Rs. 316.80
E	Total Allotment Rate	Rs. 8236.80.20
F	Total Premium of the allotted Plot	Rs. 1,23,55,200.00
G	Allotment Money @ 20% of the total Premium of the plot	Rs.24,71,040.00
H	Registration Money already deposited along with the application form	Rs. 17,16,000.00
I	Balance allotment money to be deposited (G-H)	Rs. 7,55,040.00
J	One Year Advance Lease Rent	Rs. 3,08,880.00
K	Balance Allotment Money & One Year advance Lease Rent to be deposited within 60 days from issue of this letter in any bank authorized by NOIDA i.e. By. 28.2.2011	Rs. 10,63,920.00
L	Balance 80% amount with interest @ 11% per annum will be payable in 16 half yearly installments. There shall be moratorium of 12 months from the date of allotment and only the interest @ 11% per annum compounded half yearly, accrued during the moratorium period, shall be payable in equal half yearly installments. After expiry of moratorium period, the balance 80% premium of the plot along with interest will be paid in 16 half yearly equal installments. In case of default in depositing the installments or any payment of installment, the NOIDA will have right to cancel the allotment.	Rs. 98,84,160.00

SITE PLAN
NOT TO SCALE.

PLOT No:- RS-1 SECTOR:- 99

Area :- 1500.0



[Signature]
1.0.1.11

[Signature]
1.0.1.11

1. In case of default on the part of the allottee for non-deposit of allotment Money, the allotment will be cancelled. Defaults in the payment of installments shall bear @ 14% interest on late payments till time the allotment is not cancelled due to default as per terms of allotment. The non-execution of the legal documents and/not taking over possession of the plot or delay in payment of lease rent, the allotment of the plot is liable to be cancelled.
2. No change in project can be made without the prior written permission of the Authority.
3. In case of any clarification about the allotment letter, you may meet the concerned officer in the office on any working day.
4. In case of any problem in implementation of the project with any State Govt. Deptt. or/and co-ordination is required please contact the Authority on any working day.
5. Allottee will obtain all necessary permissions and clearance etc. from the requisite Departments/Agency as if necessary according to Law, Rules and Regulation in force. This shall also apply in case of relevant amenities/facilities that allottee may need for their project, However in case of any problem the allottee may approach this Authority, which will provide all feasible and available assistance to the allottee in procurement of the subject amenities/facilities. Allottee is also required to submit a copy of challan for deposit of in the institutional department & also in institutional account department. Immediately for further action.
6. The allottee shall ensure full compliance with the conditions imposed in the No Objection Certificate issued by the U.P. Pollution Control Board and will work according to the pollution control laws in force.
7. The allottee will comply with all the terms & conditions pertaining to the supply of water and drainage/sewerage facilities when provided by the Authority.
8. The plot is allotted on as where is basis.
9. Allottee shall have to make sufficient provision of parking in the plot itself.

The other terms & conditions of allotment shall remain the same as specified in the brochure of the scheme.


Manager (Instt.)

Copy to -

1. C.A.P.-NOIDA.
2. Project Engineer-, NOIDA.
3. AO (Instt.), NOIDA.


Manager (Instt.)

नवीन ओखला औद्योगिक विकास प्राधिकरण, नौएडा

कार्यालय परियोजना अभियन्ता सिविल निर्माण खण्ड-तृतीय
गंगा शॉपिंग कॉम्प्लैक्स, सैक्टर-29, नौएडा, गौतमबुद्ध नगर (उ०प्र०)

कब्जा प्रमाण पत्र

पत्र संख्या/नौएडा/महा०प्र०/ (Institution/267) 11

दिनांक 17-2-11

पंजीकरण संख्या

आबन्दी का नाम एवं पता

M/s. GAUTAM BUDH TRUST
Registered office C-35 Sector-50
MAIDA through its SETTLOR
Smt. Sudesh Burman w/o
Mr. R.P. Burman R/o C-35
Sector-50

भूखण्ड संख्या..... R.S-1..... ब्लाक संख्या - सैक्टर..... 99.....
भूखण्ड की स्थिति भूखण्ड का क्षेत्रफल वर्ग मी. टिप्पणी
उत्तर As per site 1500.00 Sqm As per site plan
दक्षिण..... - do -
पूर्व..... - do -
पश्चिम..... - do -

मैं / हम ने भूखण्ड संख्या R.S-1 ब्लाक संख्या..... - सैक्टर..... 99.....
का कब्जा दिनांक 17-2-11 को लिया है।

मैं / हम भूखण्ड के आकार, क्षेत्रफल तथा निशानदेही से सहमत हैं / हूँ तथा इस भूखण्ड पर किसी प्रकार का अतिक्रमण नहीं है।

कब्जा देने वाले के हस्ताक्षर


अवर अभियन्ता

सिविल निर्माण खण्ड (तृतीय)

नौएडा

पत्रांक संख्या नौएडा / पी. ई. III / 11 / 306

- प्रतिलिपि :-
- 1 - भूखण्ड स्वामी
 - 2 - महा प्रबन्धक ~~अभियन्ता~~ (सहायक)
 - 3 - वरिष्ठ लेखाधिकारी (
 - 4 - परियोजना अभियन्ता III
 - 5 - सहायक परियोजना अभि० /
 - 6 - अवर अभियन्ता

कब्जा प्राप्त करने वाले के हस्ताक्षर


Sudesh,

भूखण्ड स्वामी

S

दिनांक 17-2-11


अवर अभियन्ता

सिविल निर्माण खण्ड (तृतीय)

नौएडा

1578

788050 -



उत्तर प्रदेश UTTAR PRADESH



A 927606

Lease Deed

This stamp paper is attached with Lease Deed of Institutional Plot No RS-1, Sector-99, Noida, G. B. Nagar, U.P., Area 1500.00 sq. mtrs. In the name of M/s Gautam Budh Trust.

For GAUTAMBUDH TRUST

Sudesh

TRUSTEE



For and on behalf of NOIDA

Handwritten signature
 बी. के. शर्मा
 प्रबन्धक
 नौरडा

नवीन ओखला औद्योगिक विकास प्राधिकरण, नौएडा

कार्यालय परियोजना अभियन्ता सिविल निर्माण खण्ड-तृतीय
गंगा शांतिग काम्प्लैक्स, सेक्टर-29, नौएडा, गौतमबुद्ध नगर (उ०प्र०)

कब्जा प्रमाण पत्र

पत्र संख्या/नौएडा/महा०प्र०/ (Institutional/26) 11

दिनांक 17-2-11

पंजीकरण संख्या

आबन्दी का नाम एवं पता

M/s. GAUTAM BUDH TRUST
Registered office G-35 Sector-50
Noida, P.A. through its SETTLER
Smt. Sudesh B. Berman w/o
Mr. R. P. Berman P/O G-35
Sector-50

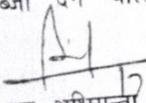
भूखण्ड संख्या..... R.S.-1..... ब्लाक संख्या..... -..... सेक्टर..... 99.....

भूखण्ड की स्थिति	भूखण्ड का क्षेत्रफल वर्ग मी.	टिप्पणी
उत्तर..... As per site	1500.00 Sqm	As per site Plan
दक्षिण..... - do -		
पूर्व..... - do -		
पश्चिम..... - do -		

मैं / हम ने भूखण्ड संख्या..... R.S.-1..... ब्लाक संख्या..... -..... सेक्टर..... 99.....
का कब्जा दिनांक 17-2-11 को लिया है।

मैं / हम भूखण्ड के आकार, क्षेत्रफल तथा निशानदेही से सहमत हैं / हूँ तथा इस भूखण्ड पर किसी प्रकार का अतिक्रमण नहीं है।

कब्जा देने वाले के हस्ताक्षर


अवर अभियन्ता

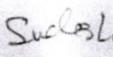
सिविल निर्माण खण्ड (तृतीय)

नौएडा

पत्रांक संख्या नौएडा / पी. ई. III / 11 / 306

- प्रतिलिपि :-
- 1 - भूखण्ड स्वामी
 - 2 - महा प्रबन्धक ~~आप~~ (स्थापना)
 - 3 - वरिष्ठ लेखाधिकारी () नौएडा
 - 4 - परियोजना अभियन्ता III () नौएडा
 - 5 - सहायक परियोजना अभि० /
 - 6 - अवर अभियन्ता

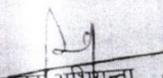
कब्जा प्राप्त करने वाले के हस्ताक्षर


Sudesh

भूखण्ड स्वामी

S

दिनांक 17-2-11


अवर अभियन्ता

सिविल निर्माण खण्ड (तृतीय)

नौएडा

INSTITUTIONAL DEPTT.

Provisional
Regd. No. OES-2010/ 28
No. NOIDA/Instt./2010/ 224t
Dated : 31-12-10

To,
M/s GAUTAMBUDH TRUST
C-35, SECTOR-50
NOIDA

Sub : **Reservation Cum-Allotment Letter for Institutional Plot No-RS-1 Block-Nil Sector-99 NOIDA**

Sir,

This Authority is pleased to reserve and allot the Plot No. RS-1 Block-Nil, Sector-99, measuring 1500 sq.mtr. for Religious Centre on lease hold basis for 90 years as per terms and conditions mentioned in the brochure of the scheme and as per details given below:-

A	Plot No	RS-1, Sector-99
B	Total Area of Plot	1500 Sqm.
C	Allotment Rate of Land	Rs. 7920.00
D	Location Charges 4%	Rs. 316.80
E	Total Allotment Rate	Rs. 8236.80.20
F	Total Premium of the allotted Plot	Rs. 1,23,55,200.00
G	Allotment Money @ 20% of the total Premium of the plot	Rs.24,71,040.00
H	Registration Money already deposited along with the application form	Rs. 17,16,000.00
I	Balance allotment money to be deposited (G-H)	Rs. 7,55,040.00
J	One Year Advance Lease Rent	Rs. 3,08,880.00
K	Balance Allotment Money & One Year advance Lease Rent to be deposited within 60 days from issue of this letter in any bank authorized by NOIDA i.e. By. 28.2.2011	Rs. 10,63,920.00
L	Balance 80% amount with interest @ 11% per annum will be payable in 16 half yearly installments. There shall be moratorium of 12 months from the date of allotment and only the interest @ 11% per annum compounded half yearly, accrued during the moratorium period, shall be payable in equal half yearly installments. After expiry of moratorium period, the balance 80% premium of the plot along with interest will be paid in 16 half yearly equal installments. In case of default in depositing the installments or any payment of installment, the NOIDA will have right to cancel the allotment.	Rs. 98,84,160.00

1. In case of default on the part of the allottee for non-deposit of allotment Money, the allotment will be cancelled. Defaults in the payment of installments shall bear @ 14% interest on late payments till time the allotment is not cancelled due to default as per terms of allotment. The non-execution of the legal documents and/not taking over possession of the plot or delay in payment of lease rent, the allotment of the plot is liable to be cancelled.
2. No change in project can be made without the prior written permission of the Authority.
3. In case of any clarification about the allotment letter, you may meet the concerned officer in the office on any working day.
4. In case of any problem in implementation of the project with any State Govt. Deptt. or/and co-ordination is required please contact the Authority on any working day.
5. Allottee will obtain all necessary permissions and clearance etc. from the requisite Departments/Agency as if necessary according to Law, Rules and Regulation in force. This shall also apply in case of relevant amenities/facilities that allottee may need for their project, However in case of any problem the allottee may approach this Authority, which will provide all feasible and available assistance to the allottee in procurement of the subject amenities/facilities. Allottee is also required to submit a copy of challan for deposit of in the institutional department & also in institutional account department. Immediately for further action.
6. The allottee shall ensure full compliance with the conditions imposed in the No Objection Certificate issued by the U.P. Pollution Control Board and will work according to the pollution control laws in force.
7. The allottee will comply with all the terms & conditions pertaining to the supply of water and drainage/sewerage facilities when provided by the Authority.
8. The plot is allotted on as where is basis.
9. Allottee shall have to make sufficient provision of parking in the plot itself.

The other terms & conditions of allotment shall remain the same as specified in the brochure of the scheme.


Manager (Instt.)

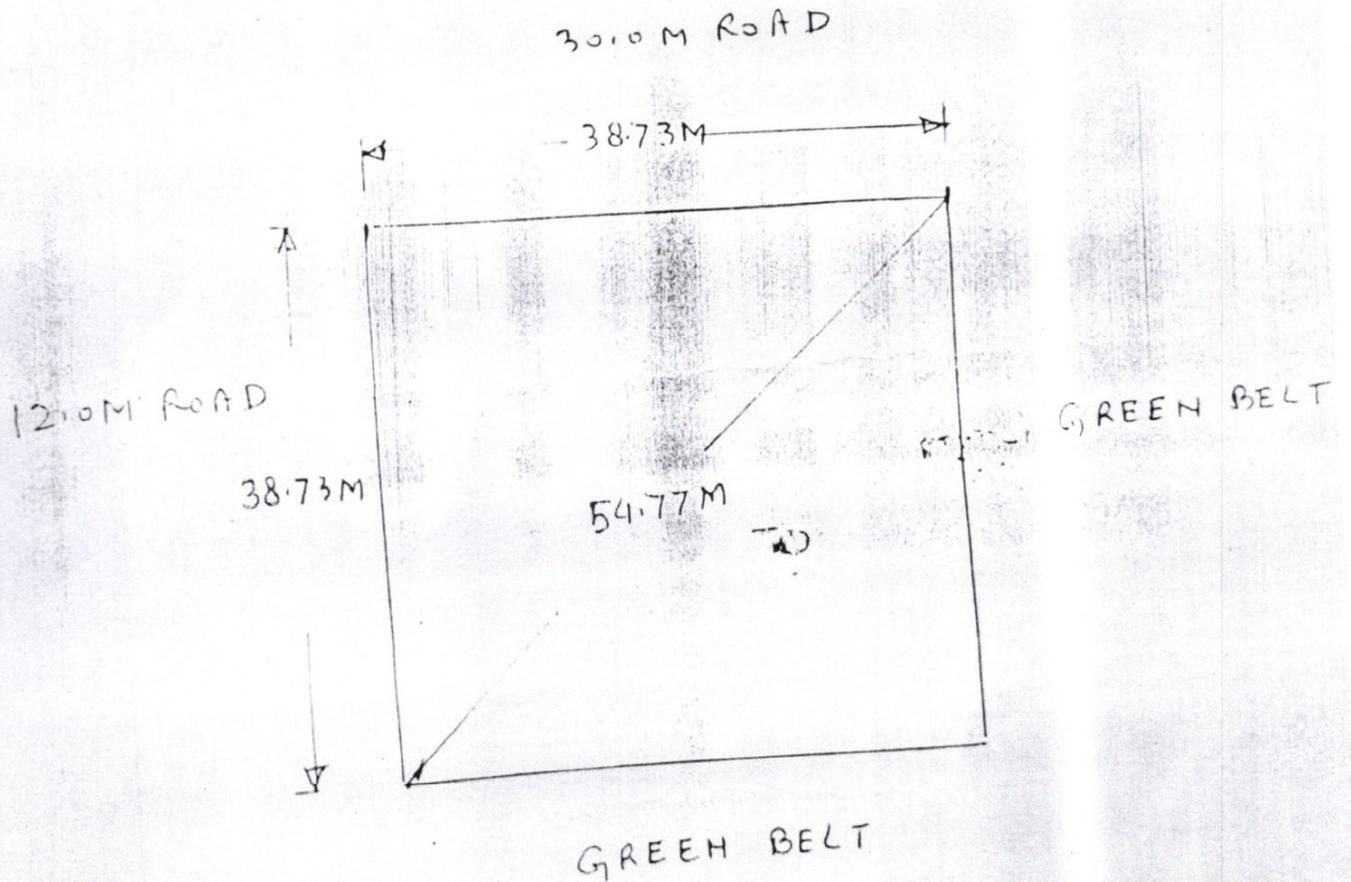
Copy to -

1. C.A.P.-NOIDA.
2. Project Engineer- ,NOIDA.
3. AO (Instt.), NOIDA.


Manager (Instt.)

SITE PLAN
NOT TO SCALE.

PLOT No:- RS-1 SECTOR:- 99
Area :- 15000



A. J.
18.11

[Signature]
APE(R)

नवीन ओखला औद्योगिक विकास प्राधिकरण, नौएडा

कार्यालय परियोजना अभियन्ता सिविल निर्माण खण्ड-तृतीय
गंगा शॉपिंग कम्प्लेक्स, सैक्टर-29, नौएडा, गौतमबुद्ध नगर (उ०प्र०)

कब्जा प्रमाण पत्र

पत्र संख्या/नौएडा/महा०प्र०/ (Institutional/26) /11

दिनांक 17-2-11

पंजीकरण संख्या

आबन्दी का नाम एवं पता

M/s...GAUTAM...BUDDH...TRUST.
Registered...office...G-35...Sector-50
M.A.P.A. through its...S.E.I.L.P.R.
Smt...Sudesh...Burman...w/o
Mr...R.P...Burman...R/o...G-35
Sector-50

भूखण्ड संख्या.....R.S.-1.....ब्लाक संख्या -सैक्टर.....99.....

भूखण्ड की स्थिति

भूखण्ड का क्षेत्रफल वर्ग मी.

टिप्पणी

उत्तरAs per site

1500.00 Sqm

As per site Plan

दक्षिण.....-ok-.....

पूर्व.....-ok-.....

पश्चिम.....-ok-.....

मैं / हम ने भूखण्ड संख्याR.S.-1.....ब्लाक संख्या..... -सैक्टर.....99.....

का कब्जा दिनांक ..17-2-11.....को लिया है।

मैं / हम भूखण्ड के आकार, क्षेत्रफल तथा निशानदेही से सहमत हैं / हूँ तथा इस भूखण्ड पर किसी प्रकार का अतिक्रमण नहीं है।

कब्जा देने वाले के हस्ताक्षर


अवर अभियन्ता

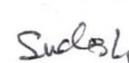
सिविल निर्माण खण्ड (तृतीय)

नौएडा

पत्रांक संख्या नौएडा / पी. ई. III / III / 306

- प्रतिलिपि :-
- 1 - भूखण्ड स्वामी
 - 2 - महा प्रबन्धक ~~आ० प्र०~~ (~~ए० प्र०~~)
 - 3 - वरिष्ठ लेखाधिकारी () नौएडा
 - 4 - परियोजना अभियन्ता III) नौएडा
 - 5 - सहायक परियोजना अभि० /
 - 6 - अवर अभियन्ता

कब्जा प्राप्त करने वाले के हस्ताक्षर



भूखण्ड स्वामी

S

दिनांक 17-2-11


अवर अभियन्ता

सिविल निर्माण खण्ड (तृतीय)

नौएडा



79
825
7 m
11.25



43
 184
 ₹19 m
 11.06

Powered



16
1894
£83 m
11:30

Powered



16
1894
±83 m.
11.20



5 1892
83 m
1:30

Powered